



सत्यमेव जयते

# The Gujarat Government Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Vol. LX ]

TUESDAY, JULY 2, 2019/ASADHA 11, 1941

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the speaker given under the proviso to rule 127-A of the Gujarat Legislative Assembly Rules:-

### THE GUJARAT STAMP (AMENDMENT) BILL, 2019.

### GUJARAT BILL NO. 11 OF 2019.

#### *A BILL*

*further to amend the Gujarat Stamp Act, 1958.*

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Stamp (Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of  
Schedule I to  
Bom. LX of  
1958.

2. In the Gujarat Stamp Act, 1958, in Schedule I,-

Bom. LX of  
1958.

- (i) in article 2, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (ii) in article 3, for the words "One hundred rupees", the words "Two hundred rupees" shall be substituted;
- (iii) in article 4, for the words "Twenty rupees", the words "Fifty rupees" shall be substituted;
- (iv) in article 5, in clause (h), for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (v) in article 9, in clauses (a) and (b), for the words "One hundred rupees", occurring at two places, the words "Three hundred rupees" shall be substituted, respectively;
- (vi) in article 10, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (vii) in article 11, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (viii) in article 13, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (ix) in article 16, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (x) in article 19, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xi) in article 21, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xii) in article 22, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xiii) in article 23, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;

- (xiv) in article 25, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xv) in article 29, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xvi) in article 32, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xvii) in article 33, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xviii) in article 34, for the words "One hundred rupees", the words "Two hundred rupees" shall be substituted;
- (xix) in article 35, in clause (a), for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xx) in article 38, for the words "Twenty rupees", the words "Fifty rupees" shall be substituted;
- (xxi) in article 39, in clause (g), for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xxii) in article 41, for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted;
- (xxiii) in article 44,-
  - (a) in clause (2), in sub-clause (b), for the words "One hundred rupees", the words "Two hundred rupees" shall be substituted,
  - (b) in clause (3), in sub-clause (b), for the words "One hundred rupees", the words "Two hundred rupees" shall be substituted;
- (xxiv) in article 45,-
  - (a) in clauses (a),(b),(c),(d) and (e), for the words "One hundred rupees", the words "Three hundred rupees" shall be substituted,

- (b) in clause (f), in item (ii), in sub-item (a), for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (c) in clause (h), for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxv) in article 46, for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxvi) in article 47, for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxvii) in article 48, for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxviii) in article 48-A, in clause (a), for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxix) in article 49, in clause (a), for the words “One hundred rupees”, the words “Two hundred rupees” shall be substituted;
- (xxx) in article 51, for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxxi) in article 55, for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxxii) in article 56, in clauses (b),(c) and (d) for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted;
- (xxxiii) in article 58, in clauses (a) and (b) for the words “One hundred rupees”, the words “Three hundred rupees” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

Certain instruments are chargeable with duty of the amount indicated in Schedule I to the Gujarat Stamp Act, 1958. The fixed stamp duty rate on some Articles under the said Schedule I has not been enhanced since 2014, although the transaction volume and value both have increased many times due to economic growth in the country and the State. It is, therefore, considered necessary to further rationalize the various fixed stamp duty rates in order to bring in reasonability, rationality and simplicity for the public in general.

This Bill seeks to amend the said Act of 1958 to achieve the aforesaid object.

**KAUSHIK PATEL,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

The Bill provides for delegation of legislative power in the following respects:--

*Clause 1.*— Sub-clause (2) of this clause empowers the State Government to appoint by notification in the *Official Gazette*, the date on which the said Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 2<sup>nd</sup> July, 2019.

**KAUSHIK PATEL.**

By Order and in the name of the Governor of Gujarat,

**K. M. LALA,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

Gandhinagar,  
Dated the 2<sup>nd</sup> July, 2019

-----  
Government Central Press, Gandhinagar.